

[To be Published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i)]

Government of India
Ministry of Finance
Department of Revenue

Notification No.74/2014-Customs (N.T.)

New Delhi, dated 2nd September, 2014

GSR.....(E).- In exercise of the powers conferred by clause (aa) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 12/97-CUSTOMS (N.T.), dated the 2nd April, 1997, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number GSR. 193 (E), dated the 2nd April, 1997, namely:-

In the said notification, in the Table, against serial number 4 relating to the state of Gujarat, after item (x), in columns (3) and (4), the following item and the entries shall respectively be inserted, namely:-

(3)	(4)
"(xi) Village Mithirohar, Gandhidham	Unloading of imported goods and loading of export goods".

[F. No. 434/14/2013-Cus IV]

(R.P.Singh)
Director (Customs)

Note: The principal Notification No. 12/97-CUSTOMS (N.T.), dated the 2nd April, 1997 was published in the Gazette of India, Extraordinary, part II, Section 3, Sub-section (i) vide number GSR. 193 (E), dated the 2nd April, 1997 and was last amended vide notification no. 88/2013-Customs (N.T.), dated the 26th August, 2013, vide number G.S.R. 570 (E), dated the 26th August, 2013.